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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 269 of 2018 in C.P. (I.B) No. 191/9/NCLT/AHM/2017

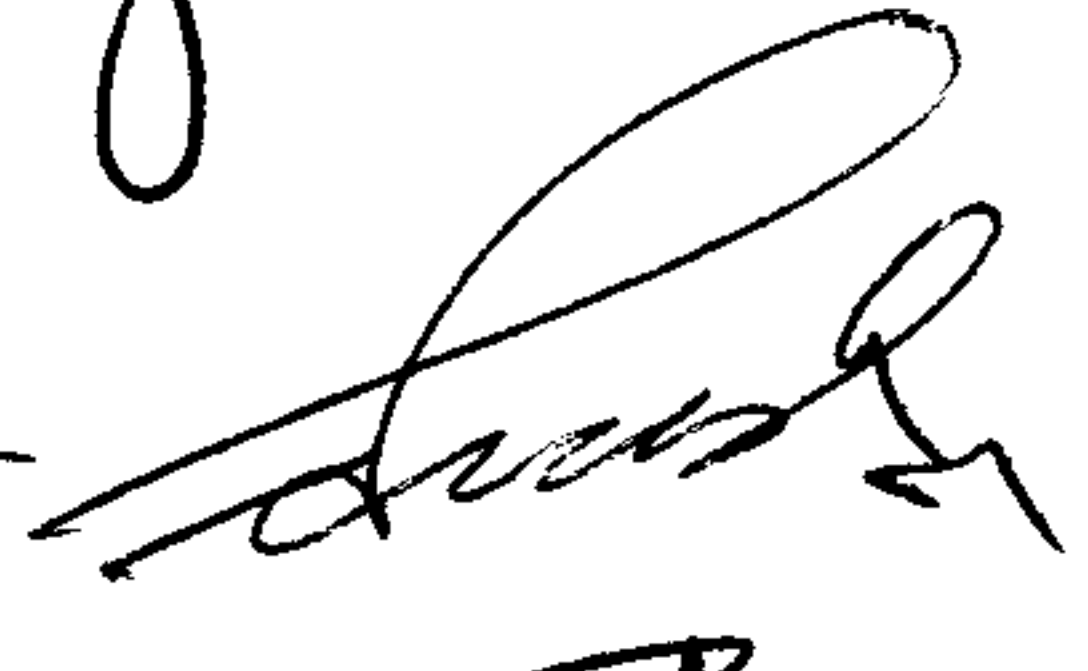
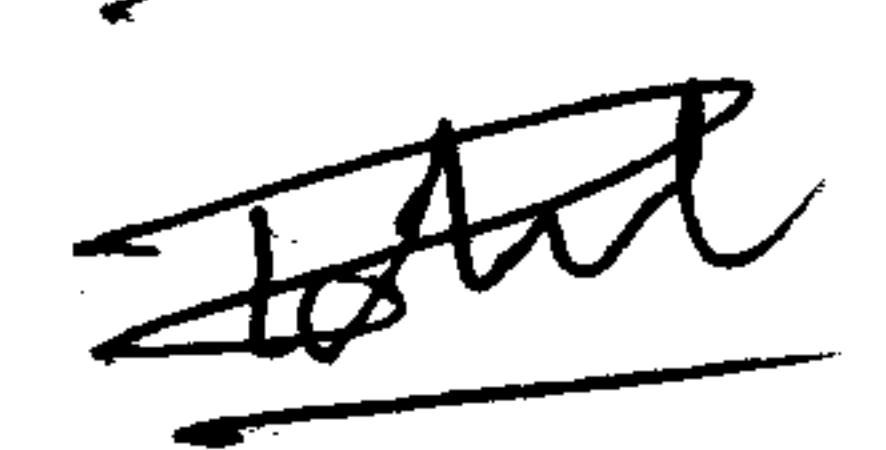
Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.07.2018**

Name of the Company: Essar Oil and Gas Exploration & Production Ltd
V/s.
National Oil Well Maintenance Company & Anr

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE


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|----|--|----------------------|--------------------------|--|
| 1. | Mr. Keyur Gandhi Arjun Joshi for, Nanavati Asso. | } Adv. | App. | Arjun |
| 2. | Anandodaya Mishra Rohit Lalwani | Advocate Advocate | Respondent Respondent |   |

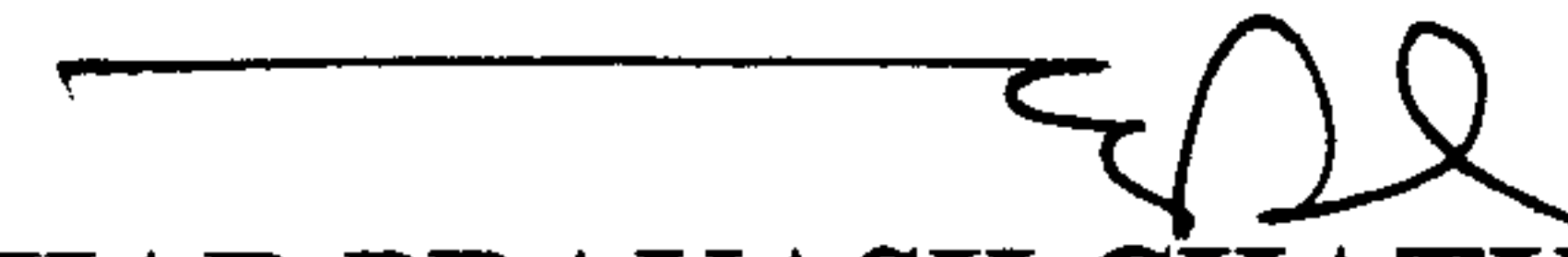
ORDER

Advocate, Mr. Keyur Gandhi and Advocate, Mr. Arjun Joshi, i/b M/s. Nanavati & Associates, are present for the Applicant. Advocate Mr. Anandodaya Mishra and Advocate Mr. Rohit Lalwani are present for the Respondent.

Ld. Lawyer appearing on behalf of the intervener is directed to serve the copy of the IA 269/2018 to the Respondent. The Respondent is at liberty to file its objection.

List the matter on 07.08.2018.


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 27th day of July, 2018


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL